

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:2258  
ANSWERED ON:06.12.2012  
PHYSICAL PERFORMANCE OF PROJECTS  
Reddy Shri Modugula Venugopala

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) the physical and financial performance in terms of works/projects recommended, sanctioned and completed and the funds released and utilized during the last two years and the current year, year and State-wise under the Member of Parliament Local Area Development Scheme (MPLADS);
- (b) whether a number of projects/schemes are lying incomplete and also pending;
- (c) if so, the reasons for the delay in completion of these projects/schemes;
- (d) whether the Government has issued any guidelines in respect of implementation of projects under MPLADS; and
- (e) if so, the details along with the steps taken to ensure strict adherence to the above guidelines?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND  
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) The State-wise and year-wise physical and financial performance of Lok Sabha constituencies in terms of works recommended, sanctioned and completed and the funds released and utilized during the last two years and the current year under the Member of Parliament Local Area Development Scheme (MPLADS) is given in Annexure.

(b) & (c) Under the MPLAD Scheme, recommendation of works by MPs, sanction and execution of works by District Authorities is a continuous process. The MPLADS guidelines provide for completion of the sanctioned projects generally within a time period not exceeding one year. However delay in completion do take place at the level of the implementing authorities. The main reasons for the delays are non-availability of land, preparation of technical estimates, etc.

(d) & (e) The MPLAD Scheme is administered through a set of guidelines which inter alia prescribe time limit for sanction and completion of eligible recommended works. However, wherever delay in implementation of the MPLAD Scheme is brought to the notice of the Ministry, the concerned State/UT Governments are directed to inquire into the matter and take appropriate action against the officials responsible for delay.